

ees serving in the District Rural Development Agencies:

(b) whether the employees of the said agency have submitted a memorandum to the Union Government recently in regard to their service conditions and regularisation. and

(c) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Service conditions of the employees serving in the District Rural Development Agencies are governed by respective State Governments.

(b) Yes, Sir.

(c) They have put forward the following demands:—

1. Formation of a State cadre with service rules, security of jobs etc.
2. Filling up of all vacant posts.
3. Reversion of staff on deputation and stoppage of this practice in future.
4. Earmarking of funds of Administrative expenses as non-plan budget.
5. Regularisation of service of craft teachers appointed under TRYSEM.
6. Provision of all service benefits equal to State Government employees.
7. Payment of relief to the families of the deceased DRDA employees as admissible to the government employees.

8. Implementation of Nehru Rozgar Yojana through DRDAs.

These demands have been forwarded to the State Governments with request that the matter be dealt with by them urgently.

Encroachment of Public Land

3522. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of drive against encroachments on public land launched by MCD, DDA, CPWD, Cantonment Board etc. and the results thereof;

(b) whether the drive has not yielded good results and the shopkeepers continue to encroach on the public land, pedestrian paths, verandahs even in Government markets; and

(c) if so, the reasons for not taking steps to drive away the encroachers and to get the pedestrian paths, verandahs etc. cleared of encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Removal of encroachments from government lands is a regular exercise carried out by various agencies owning the land.

(b) As reported by the various agencies, despite the drive against encroachments on public land, large number of squatters shopkeepers are doing their business on foot-paths etc. under the strength of stay orders from various courts.

(c) Regular raids are conducted to remove the encroachments. Encroachments in respect of shopkeepers/squatters can be

removed by municipal bodies depending on the final orders of the courts.

**Rehabilitation of Jhugis Jhompris of
West Patel Nagar**

3523. DR. Y. S. RAJASEKHARREDDY:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

(a) whether the attention of the Government has been drawn to the deplorable conditions of Jhompris in West Patel Nagar, near Shadipur Depot;

(b) if so, whether the Government propose to remove these to a better and more congenial place, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). The question of relocation of these jhuggis has to be considered in the light of the parameters for the scheme for the eighth Plan period.

**Cases Referred by Government of Goa
to CBI**

3524. SHRI HARISH NARAYAN
PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) the details of cases referred by Government of Goa to CBI during the last three years;

(b) the number of cases still pending; and

(c) the time by which the cases are likely to be finalised?

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Following two cases were referred by Government of Goa to CBI during the last three years:—

(i) RC. 53 (A)/91—Bombay

(ii) RC. 17 (S)/Bombay

(b) and (c). The investigation in both the cases is almost complete and they are likely to be finalised within next two months.

[Translation]

**Ownership Rights of Land to SCs/STs
Landless Labourers**

3525. SHRI HARI KEVAL PRASAD:
SHRI SUKDEO PASWAN:
SHRI LALIT ORAON:
SHRI RAMCHANDRA MARO-
TRAO G. HANGARE:

Will the PRIME MINISTER be pleased to state:

(a) whether the ownership rights are not being provided to Scheduled Castes/Scheduled Tribes, tribals and landless labourers in some States even when the land is under their possession for several years:

(b) if so, the name of such States; and

(c) the details of the efforts made by the Union Government so far to provide ownership rights to them?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(SHRI G. VENKAT SWAMY): (a) and (b). Ownership rights are conferred on the cultivating tenants under the respective tenancy legislations by the State of Andhra Pradesh, Assam, Gujarat, Haryana, Punjab, Goa and Tripura; while in some State like Uttar